

THE HIGH COURT OF KERALA

KOCHI-682031
21/01/2017

PROCEEDINGS

Judicial Department- Establishment- Inter-departmental transfer to Rural Development department -Application put in by Sri.Shaji.G.S, now Driver Senior Grade, Motor Accidents Claims Tribunal, Punalur- Sanctioned- Reversion as Driver Gr.II- Erratum Orders issued.

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- Read:- 1. Order No.17473/Estt.C1/16/CRD dated 11/01/2017 of the Commissioner, Rural Development department, Thiruvananthapuram.
2. High Court Order of even number dated 19/01/2017.
3. High Court Order No.C1-21544/2015 dated 30/09/2016.

ORDER NO.C7-78545/2016


As per the order read as 2nd paper above, Sri.Shaji.G.S, Driver Gr.I, Motor Accidents Claims Tribunal, Punalur was reverted to the entry post of Driver Gr.II in the event of his inter-departmental transfer to the Rural development department vide order read as 1st paper above.

Sri.Shaji.G.S was granted promotion as Driver Senior Grade as per the Order read as 3rd paper above. This fact was not noted while issuing the order read as 2nd paper above. Hence it has been decided that wherever the designation of the incumbent is shown as Driver Gr.I in the order read as 2nd paper above, it shall be read as Driver Senior Grade.

Consequently the following erratum order is issued;

"The term Driver Gr.I wherever occurs in the Order read as 2nd paper above shall be read as Senior Grade Driver".

(By Order)



K.Babu

Registrar (Subordinate Judiciary)

To

The District Judge, Kollam.

Motor Accidents Claims Tribunal, Punalur.}

The person concerned.

} (through the District Judge,
Kollam)